

13.27 hrs.

PAPERS LAID ON THE TABLE

Notification under Representation of the People Act, 1950 and National Mineral Policy*[English]*

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I beg to lay on the Table—

- 1 A copy of the Notification No. 282/1/MT/90 (Hindi and English versions) published in Gazette of India dated the 6th June, 1990 making certain corrections in the Hindi version of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 under subsection (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1189/90]
- 2 A copy of the National Mineral Policy for non-fuel and non-atomic minerals (Hindi and English versions). [Placed in Library. see No. LT-1189/90]

Notifications under Imports and Exports (Control) Act, 1947 and Annual Accounts of the Basic Chemicals Pharmaceuticals & Cosmetics Export Promotion Council Bombay together with Audit Report thereon

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, On behalf of Shri Arangil Shreedharan I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the

Imports and Exports (Control) Act, 1947:—

- (i) The Exports (Control) Twelfth Amendment Order, 1989 published in Notification No. S.O. 646 (E) in Gazette of India dated the 18th August, 1989.
- (ii) The Exports (Control) Thirteenth amendment Order, 1989 published in Notification No. S.O. 657 (E) in Gazette of India dated the 22nd August, 1989.
- (iii) The Exports (Control) Fourteenth Amendment Order, 1989 published in Notification No. S.O. 757 (E) in Gazette of India dated the 26th September, 1989.
- (iv) The Exports (Control) Seventeenth Amendment Order, 1989 published in Notification No. S.O. 830 (E) in Gazette of India dated the 18th October, 1989.
- (v) The Exports (Control) Eighteenth Amendment Order, 1989 published in Notification No. S.O. 845 (E) in Gazette of India dated the 23rd October, 1989.
- (vi) The Exports (Control) Twenty-first Amendment Order, 1989 published in Notification No. S.O. 939 (E) in Gazette of India dated the 9th November, 1989.
- (vii) The Exports (Control) Twenty-first Amendment Order, 1989 published in Notification No. S.O. 988 (E) in Gazette of India dated the 6th December, 1989.
- (viii) The Exports (Control) Twenty-second Amendment Order, 1989 published in Notification No. S.O. 1060 (E) in Gazette

- of India dated the 20th December, 1989.
- (ix) The Exports (Control) Third Amendment Order, 1990 published in Notification No. S.O. 76 (E) in Gazette of India dated the 24th January, 1990.
- (x) The Exports (Control) Fourth Amendment Order, 1990 published in Notification No. S.O. 113 (E) in Gazette of India dated the 1st February, 1990.
- (xi) The Exports (Control) Seventh Amendment Order, 1990 published in Notification No. S.O. 272 (E) in Gazette of India dated the 30th March, 1990.
- (xii) The Exports (Control) Thirteenth Amendment Order, 1990 published in Notification No. S.O. 458 (E) in Gazette of India dated the 5th June, 1990.
- (xiii) The Exports (Control) Fifteenth Amendment Order, 1990 published in Notification No. S.O. 664 (E) in Gazette of India dated the 7th June, 1990. [Placed in Library See No. LT-1190/90]
- (2) A Copy of the Annual Accounts (Annual Report was laid on the Table of Lok Sabha on 16th March, 1990) (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export promotion Council, Bombay, for the year 1988-89 together with Audit Report thereon. [Placed in Library See No. LT-1191/90]
- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) S.O. 380 (E) published in Gazette of India dated the 11th May, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss France into India currency or *vice-versa*.
- (ii) G.S.R. 476 (E) published in Gazette of India dated the 14th May, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
- (iii) S.O. 414 (E) published in Gazette of India dated the 26th May, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.
- (iv) S.O. 511 (E) published in Gazette of India dated the 26th June, 1990 together with an explanatory memorandum regarding revised rates of exchange for conversion of Australian Dallars into Indian Currency or *vice-versa*.
- (v) S.O. 513 (E) published in Gazette of India dated the 27th June, 1990 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*. [Placed in Library. See No. LT-1192/90]

Notifications Under Customs Act, 1962, Central Excise & Salt Act, 1944, Life Insurance Corporation Act, 1956 and General Business Rules 1990 etc. (Nationalisation) Act, 1972, National Saving Scheme

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI ANIL SHAS-
TRI): Sir, I beg to lay on the Table—

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-
- (i) G.S.R. 567 (E) published in Gazette of India dated the 22nd June, 1990 together with an explanatory memorandum providing for rebate of duty paid on any excisable goods.
 - (ii) G.S. R. 655 (E) published in Gazette of India dated the 23rd July, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on tea shall not be required to be paid during the period from 28th February, 1986 to 1st January, 1989. [Placed in Library. See No. LT-1193/90]
- (3) A copy each of the following Notifications (Hindi and English version) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:-
- (i) The Life Insurance Corporation of India Class III and Class IV employees (promotion) (Amendment) Rules, 1990 published in Notification No. G.S.R. 462 (E) in Gazette of India dated the 30th April, 1990.
 - (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1990 published in Notification No. G.S.R. 509 (E) in Gazette of India dated the 24th May, 1990 together with a corrigendum thereto published in Notification No. G.S.R. 628 (E) in Gazette of India dated the 10th July, 1990. [Placed in Library. See No. LT-1194/90]
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:-
- (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1990 published in Notification No. S.O. 405 (E) in Gazette of India dated the 24th May, 1990.
 - (ii) The General in Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment scheme, 1990 published in Notification No. S.O. 478 (E) in Gazette of India dated the 13th June 1990. [Placed in Library. See No LT-1195/90]
- (5) A copy of the National Savings Scheme (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 597 (E) in Gazette of India dated the 22nd June, 1990 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [Placed in Library. See No. LT-1196/90]
- (6) A copy of the Notification No. S.O. 495 (E) (Hindi and English versions) published in Gazette of India dated the 19th June, 1990 notifying that during the year 1990-91, subscriptions made to the Public Provident Fund and balances subscriptions made to the subscribers shall

- bear interest at the rate of twelve percent per annum issued under section 5 of the Public Provident Fund Act, 1968. [Placed in Library. See No. LT-1197/90]
- (7) A copy of the Foreign Exchange Conservation (Travel) Tax (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 386 in Gazette of India dated the 2nd June, 1990 under section 105 of the Finance Act, 1987. [Placed in Library. See No. LT-1198/90]
- (8) A copy of the Notification No. G.S.R. 252 (Hindi and English versions) published in Gazette of India dated the 28th April, 1990 making certain amendments in Notification No. G.S.R. 814 dated the 20th August, 1981 issued under sub-section (1) of section 15 of the Foreign Exchange Regulation Act, 1973. [Placed in Library. See No. LT-1199/90]
- (9) A statement (Hindi and English versions) indicating the results of market loans floated in June, 1990. [Placed in Library. See No. LT 1200/90]
- (10) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1989-90 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961. [Placed in Library. See No. LT 1201/90]
- (11) A copy of the Consolidated Report (Hindi and English versions) on the working of Regional Rural Banks for the year ended the 31st March, 1989. [Placed in Library. See No. LT-1202/90]
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1988-89 under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Delhi Financial Corporation for the year 1988-89 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1988-89.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above. [Placed in Library See No. LT 1203/90]
- (14) A copy each of the following Annual Reports (Hindi and English versions) :-
- (i) Report of the Gaur Gramin Bank, Malda, for the year 1988-89 together with Accounts and the Auditor's Report thereon. [Placed in Library See No. LT 1204/90]
- (ii) Report of the Kosi Kshetriya Gramin Bank, Purnia, for the period from 1st January, 1988 to 31st March, 1989 together with Accounts and the Auditor's Report thereon. [Placed in Library See No. LT 1205/90]
-